

0.A.No.131/94

(Y

New Delhi, this 15th February, 1994

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (A)

Shri Gurdarshan Singh s/o shri Har Dayal Singh, B-138/2, Railway Colony, Shakurbasti, New Delhi.

....Applicant.

(By hri R.P. Tripathi, Advocate)

Vs.

- Northern Railway, through General Manager, HQrs. Northern Railway, Baroda House, New Jelhi.
- Union of India, through secretary, Railway Bhawan, New Delhi.
- 3. 3r. Divisional Engineer/Estate, Northern Railway, D.R.M.'s Office, New Delhi.

ORDER(Oral)
(Delivered by Hon'ble Shri B.T.Thiruvengadam; Member(A)

In this case on the last occasions, namely, 1-4-94, 7-2-94 and 8-2-94 neither the applicant nor his counsel appeared. On 8-2-94 it was recorded that a last opportunity is given to the applicant to see whether he is interested in getting the application admitted. Even on date the applicant nor his counsel is present. Apparently, the applicant is not interested even in getting the case admitted. In the circumstances, the U.A. is not admitted and disposed of accordingly. The O.A. is to be treated as dismissed.

1. J. d.o.

(P.T.THIRUVENGADAM)
Member (A).